## **HIGH COURT OF SIKKIM: GANGTOK**

Record of Proceedings

## Arb. A. No. 05/2024

ASHOK PRADHAN APPELLANT (S)

**VERSUS** 

NATIONAL HIGHWAYS AND INFRASTRUCTURE

DEVELOPMENT CORPORATION LTD. & ANR. RESPONDENT (S)

For Appellant : Mr. A. Moulik, Sr. Advocate with Mr. Ranjit

Prasad, Ms. Neha Kumari Gupta and Ms. Laxmi

Khawas, Advocates.

For Respondent No. 1 : Ms. Gita Bista, Advocate.

For Respondent No. 2 : Mr. Shakil Raj Karki, Government Advocate.

Date: 05/06/2025

## **CORAM:**

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

ORDER: (per the Hon'ble, the Chief Justice)

The learned Advocate representing the appellant, Ashok Pradhan, submits on instruction that his client does not wish to proceed with the instant matter.

We take note of the fact that the appellant, Ashok Pradhan, is present in Court and acknowledges the same. He submits, through his learned Advocate; that he wishes to withdraw the present appeal. In such circumstances, the Arbitration Appeal, being Arb. A. No. 05 of 2024, stands withdrawn and disposed of accordingly.

(Bhaskar Raj Pradhan) Judge (Biswanath Somadder)
Chief Justice